

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 204

New IA/131/ND/2024 IN CP/162/ND/2023

IN THE MATTER OF:

Ravinder Singh Jamwal	...	Applicant
Versus		
Special Executive Protection (India) Pvt Ltd	...	Respondent

Under Section 241-242.

Order delivered on 09.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Mukesh Kumar, Mr. Rajesh Kumar, Advts.

For the Respondent : Mr. Angad Mehta, Adv., for R-1

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present physically. Mr. Angad Mehta, Ld. Counsel for R-1 is present through video-conferencing. As per the directions of this Tribunal vide order dated 19.12.2023, the Respondents No. 2 & 3 are directed to file reply within two weeks. The said direction was not complied with, the right to file reply shall stands closed. Even R-1 did not file the reply. Let this matter be posted to **14.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)